NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI





C.P No. 1163/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES:

Gawade Constructions Pvt.Ltd.

V/s.

Starwing Developers Private Limited

ROS PEDILIONEN

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

(1) Korrosa S. Thorat

ORDER

CP No.1163/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel has stated that this date of hearing was not communicated to the Corporate Debtor, therefore, the Petitioner is hereby directed to communicate next date of hearing and file the proof of service before the next date of hearing.

By looking at the Certificate issued by HDFC Bank Ltd. situated at Andheri (E), Mumbai, it appears that it is not clear whether the payments showing in the account of the financial creditor are made by the corporate debtor or somebody, since Certificate is to be issued as to whether payment has come from Corporate Debtor or not soon after notice has been issued, the petitioner is directed to place certificate as mandated under section 9(3)(c) of the Code.

List this matter for hearing on 21.7.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)